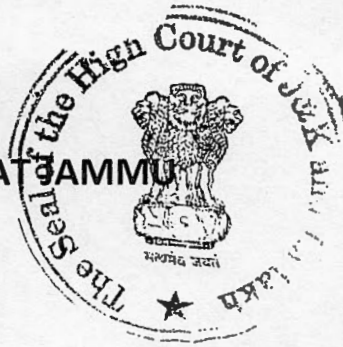


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- Cr. Obj. 10/2022
CM 4509/2025 C/W
Mac App 131/2020



Reena Devi & Ors

Titled

V/s

Oriental Insurance Company Ltd & ors

..... Petitioner/Appellant(s)

..... Respondent(s)

Notice to the respondent(s): -

2. Mohd. Mushtaq,
S/O Alaf Din Rajput,
R/O Haspolote, Tehsil Thanamandi.
(Drive Vechile No. JK02G/2071)

3. Mohd. Nasir,
S/O Mohd. Amin
R/O Surankote, Tehsil Surankote
(Owner Vechile No. JK02G/2071)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 15.09.2026 09.00 A.M. or the next working day if 15.09.2026 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 12th day of August, 2026, at Jammu.


12/08/2026.
(Swati Gupta)
Registrar (Judicial)
High Court of Jammu and Kashmir and Ladakh
J A Jammu.
12/8/26

No.:- 5323

Dated:- 13-08-2026

Copy of the above forwarded to:

1. The Editor State Times, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 232 dated 04-08-2026 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Swati Gupta)

Registrar Judicial
Registrar (Judl.)
High Court of J&K and Ladakh
High Court of J&K
J A M M U.

12/08/26